

Remaining 1048 cases are pending enquiry/investigation.

(c) The cases involved allegations relating to bribery, criminal misconduct (showing favours, causing illegal pecuniary advantage, possession of disproportionate assets etc.), misappropriation, cheating, forgery, and departmental misconduct by public servants, and cheating and other malpractices by private persons.

Publication of Encyclopaedia in Regional Languages

566. Shri Biswanaryan Shastri: Will the Minister of Education be pleased to state:

(a) whether Government have any scheme for giving financial aid for publication of encyclopaedia in regional languages;

(b) if so, the regional languages which will be covered by the scheme and the amount proposed to be given in each case; and

(c) whether such aid is to be given directly to the institutions concerned or through the State Governments?

The Minister of State in the Ministry of Education (Prof. Sher Singh):

(a) Under the Scheme of Assistance to Voluntary Organisations for Promotion of Modern Indian Languages grants are given for preparation and/or publication of encyclopaedias:

(b) All the Modern Indian Languages, other than Hindi and Sanskrit, as set out in the Eighth Schedule to the Constitution of India and other recognised languages including tribal languages are covered by the Scheme. The amount of grants is determined on the merits of each case and for approved items only to the extent of 50 per cent of the total approved expenditure.

(c) Grants are given direct to Voluntary Organisations/Institutions but the requests for the same have to come through the State Governments except in the cases of organisations of

all India character where the applications may be accepted directly.

Labour Unrest in Neiveli Lignite Corporation

567. Shri V. Krishnamoorthi: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government are aware of the unrest among the employees of the Neiveli Lignite Corporation; and

(b) if so, the action taken to redress the grievances of the employees?

The Minister of Labour and Rehabilitation (Shri Hathl): (a) Yes.

(b) Some demands of a general nature have been raised by unions other than the one recognised by the management under the Code of Discipline. The Assistant Labour Commissioner (Central) Madras has held discussions with the parties with a view to promote a settlement.

Investigation into escape of Political Persons from Orissa

568. Shri S. Kundu: Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of Orissa have sought the assistance of the C.I.B. in investigating the alleged escape of certain political persons from India after the announcement of holding the judicial enquiry by the Orissa Government into corruption charges against certain persons in power in Orissa since 1961; and

(b) if so, the details thereof?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) No, Sir.

(b) Does not arise.